



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2014-15/175

DBOD. AML. No. 2472 /14.06.001/2014-15

August 14, 2014

**The Chairmen / CEOs of all Scheduled Commercial Banks (Excluding RRBs)/
Local Area Banks / All India Financial Institutions**

Dear Sir,

**Implementation of Section 51-A of UAPA, 1967 –
Updates of the UNSCR 1988(2011) Taliban Sanctions List**

Please refer to our [circular DBOD. AML. No. 1416 /14.06.001/2013-14 dated July 26, 2013](#) on the captioned subject. We have since received from Government of India, Ministry of External Affairs, UNP Division, copy of press release regarding 4th update, dated July 31, 2014 (copy enclosed) regarding changes made in the “1988 Sanctions List”, i.e. list of Individuals and entities linked to Taliban.

2. The press releases concerning amendments to the list are available at <http://www.un.org/sc/committees/1988/pressreleases.shtml> and press release pertaining to 4th update is available at <http://www.un.org/News/Press/docs//2014/sc11505.doc.htm>

The updated Taliban Sanctions list is also available:

- in PDF format at <http://www.un.org/sc/committees/1988/pdf/1988List.pdf>
- in XML format at <http://www.un.org/sc/committees/1988/1988List.xml>
- in HTML format at <http://www.un.org/sc/committees/1988/1988List.htm>

3. Banks/All India Financial Institutions are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

बैंकिंग परिचालन और विकास विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 13वीं मंजिल, शहीद भगत सिंह मार्ग, मुंबई – 400 001

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हिंदी आसान है. इसका प्रयोग बढ़ाएँ

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

4. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular DBOD.AML.BC. No. 44/14.01.001/2009-10 dated September 17, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated September 17, 2009, mentioned above. Banks are also advised that any request for delisting received by any bank, is to be forwarded electronically to Joint Secretary (IS-I), Ministry of Home Affairs (MHA), Government of India for consideration.

6. The complete details of the said list are available on the UN website:

<http://www.un.org/sc/committees/1988/list.shtml>

7. Compliance Officer/Principal Officer should acknowledge receipt of this circular.

Yours faithfully,

(Lily Vadera)
Chief General Manager

Encl: as above